

(d) The Federation was asked for details and have stated that in 1996 no money/awards were received in UK for the players. However, the Indian High Commission in London invited the whole team to the High Commission and gave 300 pounds to each member, besides one watch and one set of sheaffears pen to each member of the team. The Indian School Team was also given awards in Abu Dhabi (UAE) by members of Indian community, where one exhibition match was played. These Awards/prizes were received by each member of the team individually during a function organised by them. During 1998 no money/awards were given to any member of the Indian Team by any one. 297-98

Demands of Kendriya Vidyalaya Teachers

2092. SHRI AJAY KUMAR S. SABNAIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to reply given to Unstarred Question No. 105 on 23.2.99 and state:

(a) whether any bilateral negotiations at the level of the Chairman-cum-Minister have since been held to settle the demands of Kendriya Vidyalaya teachers;

(b) if so, the details of the conclusions arrived at;

(c) if not, whether there is any proposal to hold any such high-level bilateral meeting soon; and

(d) if so, the time by which it is likely to be held and the details of the persons invited to participate in the meeting?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF DEPARTMENT OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (b) Kendriya Vidyalaya Sangathan have informed that no request for bilateral negotiations at the level of Chairman-cum-Minister to settle the demands of Kendriya Vidyalaya Teachers has been received from Rashtriya Kendriya Vidyalaya Adhyapak Sangh (Jagat). However, a letter dated 22.2.99 from Shri Jaysinh M. Chauhan, M.P. addressed to the Minister for Human Resource Development has now been received after the rally of Adhyapak Sangh on 26.2.99.

(c) and (d) The Adhyapak Sangh are being advised to discuss their demands with KVS authorities and also

utilise the forum of Joint Consultative Machinery before any negotiation at the level of the Minister is considered in future.

Foreigners in Goa 298

2093. SHRI RAVI SITARAM NAIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of foreigners staying in Goa during the last three years;

(b) the number of foreigners who married with Goans and other Indians;

(c) whether these foreigners have not changed their nationality after marriage;

(d) the maximum time for their stay in India;

(e) whether any action has been taken by the Government against those foreigners who are staying in the country beyond the prescribed limit;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) As per available information 2053 registered foreign nationals were residing in Goa as on 31st December 1998.

(b) and (c) Central Government does not maintain data regarding foreigners married to Indians. During the last three years, nine foreign nationals married to Indian and residing in Goa applied for Indian citizenship. Out of these, three applications have been accepted so far and the remaining six are under process.

(d) As per policy the foreigners married to Indians can generally stay in India on long term basis and the State Governments are empowered to grant them five years extension of stay at a time.

(e) to (g) Powers of the Central Government to identify, detect and deport foreign nationals residing illegally in the country have been delegated to the State Governments and UT Administrations and no data in this regard is Centrally maintained. Instructions have been issued/reiterated to the State Govts./U.T. Administrations, from time to time to intensify efforts to identify and deport foreign nationals staying in the country illegally.